



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 331 দিশপুৰ, মঙ্গলবাৰ, 11 আগষ্ট, 2020, 20 শাওণ, 1942 (শক)

No. 331 Dispur, Tuesday, 11th August, 2020, 20th Sravana, 1942 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 11th August, 2020

No. LGL.94/2018/5.-The following Ordinance which was promulgated by the Governor on 4th August, 2020 is hereby published for general information.

ASSAM ORDINANCE NO. VII OF 2020

THE FACTORIES (ASSAM SECOND AMENDMENT) ORDINANCE, 2020

AN ORDINANCE

further to amend the Factories Act, 1948, in its application to the State of Assam.

Preamble

Whereas the Legislative Assembly of the State of Assam is not in session and the Governor of Assam is satisfied that circumstances exist which render it necessary for him to take immediate action for amending the Factories Act, 1948, hereinafter referred to as the principal Act, in its application to the State of Assam.

Central Act No.
63 of 1948

Now, therefore, in exercise of the powers conferred under clause (1) of Article 213 of the Constitution of India, the Governor of Assam is pleased to promulgate in the Seventy-first Year of the Republic of India, the following Ordinance, namely :-

Short title, extent and commencement

1. (1) This Ordinance may be called the Factories (Assam Second Amendment) Ordinance, 2020.
- (2) It extends to the whole of Assam.
- (3) It shall come into force at once.

Insertion of new section 5A

2. In the principal Act, after section 5, the following new section 5A shall be inserted, namely:-

“5A. Power to exempt in public interest.- Where the State Government is satisfied in the public interest that it is necessary to create more economic activities and employment opportunities, it may, by notification in the Official Gazette, exempt, subject to such conditions as it may think fit, any new factory or class or description of new factories *excluding tea industry and activities related to tea processing and manufacturing* which are established and whose commercial production start, from all or any of the provisions of this Act for a period of one thousand days from the date on which such commercial production starts.

Explanation :- For the purpose of this section, the expression "new factory or class or description of new factories" means such factory or class or description of factories *excluding tea industry and activities related to tea processing and manufacturing* which are established and whose commercial production start within a period of one thousand days after the commencement of the Factories (Assam Second Amendments) Ordinance, 2020."

PROF. JAGDISH MUKHI,

Governor of Assam.

S. M. BUZAR BARUAH,

Commissioner & Secretary to the Govt. of Assam,
Legislative Department, Dispur.